

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. (IB)-262(PB)/2017

IN THE MATTER OF:

M/s. Ahulwalia Contracts (India) Ltd.

.....Petitioner

v.

M/s. Ascot Estates (manesar) Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan


Hon'ble Member (T)

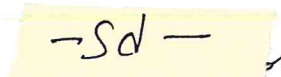
For the Petitioner(s) : Shri Rishi Kapoor & Shri Satish Rai, Advocates

ORDER

The bankers certificate in terms of Section 9 (3) (c) of the Companies Act is not forthcoming. Mr. Kapoor, learned counsel for the petitioner states that the needful shall be done within seven days.

List for further consideration on 23.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

10.08.2017

Vineet